

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION No. 310/01042/2019****Dated Wednesday ,the 28th day of August, 2019****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

S.Gururajan,
S/o T.Sama Rao,
Aged 56 years,
No. 16/45, Nagoji Ra Street,
Triplicane,
Chennai – 600 005.

....Applicant

By Advocate M/s S.Ramaswamyrajarajan

Vs

1. The Union of India
Represented by
The Superintendent RMS,
Chennai Sorting Division,
Chennai – 600 008.

....Respondent

By Advocate Mr. M.Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr.T.Jacob, Member(A))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To quash the impugned order No.LTC/Dlgs/PORT BLAIR 17, dated 02.05.2017 and Order No.LTC/Dlgs/PORT BLAIR 19 dated 18.01.2019, Order No.LTC/Dlgs/PORT BLAIR 19 dated 16.04.2019 and Order No.LTC/Dlgs/PORT BLAIR 19, dated 19.07.2019 all the orders passed by the respondent and

II. To pass such other order(s) as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. The brief facts of the case as submitted by the applicant are as follows:

The applicant while working as MTS under the respondents had availed LTC facility for the Block Year 2014-2017 to visit Havelock (Port Blair) and got his entire LTC claim on production of the relevant documents such as Air Tickets and Boarding pass etc. But, suddenly after one year the respondent had passed an order dated 02.05.2017 without any base or evidence, alleging that the applicant had purchased the Air tickets from an unauthorised Agent and also produced fabricated tickets at the time of sanctioning the advance and directed therein to credit the entire LTC claim amount with penal interest and verification fee to the UCR. And again on 18.01.2019 the respondent had passed a similar order directing the applicant to credit the entire amount. Aggrieved on that, he had filed OA.379/2019 before this Tribunal and while disposing the O.A, this Tribunal by order dated 21.03.2019 had given a direction to the applicant to make a representation to the competent authority and thereafter to approach this Tribunal, if any grievance persists. In pursuance of the above direction, the applicant submitted his representation to

the respondent on 28.03.2019. But without disposing of the same, the third respondent had passed impugned orders dated 16.04.2019 and 19.07.2019 directing the applicant to credit the entire amount on or before 31.07.2019, failing which, disciplinary action would be taken against him.

3. Learned counsel for the applicant would submit that the applicant will be satisfied if his representation dated 28.03.2019 is disposed of within a time frame to be specified by this Tribunal.

4. Learned counsel for the respondents would submit that the said representation dated 28.03.2019 is still pending with the respondents and he has no objection if the respondents are directed to dispose of the same,

5. In the facts and circumstances of the case, ends of justice would be met if the impugned orders dated 16.04.2019 and 19.07.2019 issued after the directions of this Tribunal dated 21.03.2019 in OA.379/2019 are quashed and the competent authority is directed to consider the representation of the applicant dated 28.03.2019 and dispose of the same by passing a detailed and speaking order within a period of three months from the date of receipt of a copy of this order. It is made clear that the Tribunal has not expressed any opinion on the merit of the case.

6. The OA is ordered accordingly.

(T. JACOB)
MEMBER(A)
28.08.2019

